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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.829/99

dt.20-9-1999

Between

1. K. Susheela  
2. K. Padmaja

: Applicants

and

1. General Manager  
SE Railways,  
Garden Reach  
Calcutta

2. Divisional Railway Manager(P)  
SE Rly, Waltair

3. Sr. Divnl. Personnel Officer  
SE Rly., Waltair

4. Principal  
Zonal Training School  
Sini

: Respondents

Counsel for the applicants

: B.B. Vijaya Kumar  
Advocate

Counsel for the respondents

: D.F. Paul, SC for Rly.

Coram

Hon. Mr. B.S. Jai Parameshwar, Member (judl)



OA.829/99

dt.20-9-99

## Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, Member(Judl))

Hear Mr. P.B. Vijaya Kumar, learned counsel for the applicants and Mr. Sastry for Mr. D. Francis Paul, learned counsel for the respondents.

1. There are two applicants in this OA. They were deputed for training at Zonal Training School, Sini (Respondent No.4) between 20-6-96 and 16-8-96. The applicants underwent training. It is submitted that they had paid mess charges for the said period. They submit that they are entitled to free mess- ing and 20% of Travelling Allowance and the same was denied to them.

2. In this connection, the applicants have submitted a representation dated 10-10-1998, a copy of which is at Annexure 10 to the OA(pp.19&20).

3. The said representation is yet to be disposed of.

4. Hence, the only direction that can be given is that the Respondent No.4 shall consider and decide the representation dated 10-10-1998 in accordance with the rules and inform the applicants through a speaking order within two months from the date of receipt of copy of this order. In case the applicants are eligible for refund they shall be refunded forthwith.

5. In case of delay in refunding the amount, then Respondent No.4 personally <sup>shall</sup> have to pay interest at 6% from the date of representation till the date of payment.

6. With the above directions the OA is disposed of. No order as to costs.

*RS*  
(H.S. Jai Parameshwar)  
Member(Judl.)

Dated : September 20, 1999  
Dictated in Open Court

20.9.99

*Amrit*  
Amrit

1ST AND II NO COURT

COPY TO :-

1. HDHNO
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED, BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (ADMN.)

THE HON'BLE MR. B.S. JAI PARAMESWARA  
MEMBER (JUDL)

\* \* \*  
DATE OF ORDER: 20 - 9 - 99

MA/RA/CP. NO.

IN

DA. NO. 829/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

CA CLOSED

DA DISPOSED OF WITH DIRECTIONS.

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

*giving copy*

